

**FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
SV DIDIT SOLUTION PRIVATE LIMITED**

RELEVANT PARTICULARS	
1	Name of Corporate Debtor SV DIDIT SOLUTION PRIVATE LIMITED
2	Date of Incorporation of Corporate Debtor 15.02.2018
3	Authority under which Corporate Debtor is Incorporated / Registered Registrar of Companies, Kolkata
4	Corporate Identity Number of Corporate Debtor U72900WB2018PTC224625
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor N/35, Swami Vivekananda Road, Champadali More, P.O & P.S- Barasat, North-24 Parganas, Pin- 700124, West Bengal, India
6	Insolvency commencement date in respect of Corporate Debtor 22.08.2022
7	Estimated date of closure of Insolvency Resolution Process 17.02.2023
8	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional Name: Rachna Anchalia Registration No. : IBBI/IPA-001/IP-P01572/2019-2020/12602
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board Address: Madhuban Apartment, 5 th Floor, Flat-B5, 48/11 Jessore Road, Kolkata- 700055 E-mail id: ca.rachna1978@gmail.com
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional, if different from those given at sl. no. 9. Address: Rachna Anchalia C/o Anil Anchalia & Co. 16B Robert Street, 2 nd Floor, Kolkata-700012 e-mail id: sv.cirp@gmail.com
11	Last date for submission of claims 05.09.2022
12	Class of Creditors, If any, under clause (b) of sub section (6A) of section 21 of the IBC, 2016, ascertained by the Interim Resolution Professional Not Applicable
13	Names of Insolvency Professional identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14	a) Relevant Forms and b) Details of Authorised Representatives are available at : (a) Web Link : https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of **SV Didit Solution Private Limited** on **22.08.2022**.

The creditors of **SV Didit Solution Private Limited** are hereby called upon to submit their claims with proof on or before **05.09.2022** to the interim resolution professional at the address mentioned against entry no.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 24.08.2022
Place : Kolkata



Rachna Anchalia

Rachna Anchalia
Interim Resolution Professional
IBBI/IPA-001/IP-P01572/2019-2020/12602
AFA Valid till 19.04.2023